

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ

LOK SABHA
UNSTARRED QUESTION NO. 3795
ANSWERED ON 09.08.2018

Modifications in Three Tier PRIs

3795. SHRI R. PARTHIPAN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- a) whether the Government has noticed that some of the States bypassed the three tier Panchayati Raj System with modifications;
- b) if so, the details thereof;
- c) whether according to the States this move will standardize use of financial resources due to poor resource base;
- d) if so, the details thereof;
- e) whether in two-tier Panchayati Raj System, planning and execution of schemes will be faster; and
- f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a) and (b): As per Article 243 B of the Constitution of India, three tiers of Panchayats (at the village, intermediate and district levels) are to be constituted, except in States with population less than 20 lakhs, where Panchayats at the intermediate level may not be constituted. This mandatory constitutional provision is complied with by all States / Union Territories covered under Part IX of the Constitution of India except Manipur where still two tier of Panchayats (at District and village levels) exist and establishment of three tier Panchayati Raj system is sub-judice.

(c) to (f): There is no study/ report conducted by the Ministry of Panchayati Raj which suggests faster planning and execution of schemes and more standardize use of financial resources under the two tier Panchayati Raj system. Keeping in view the functional requirements and practical difficulties of smaller States, provision of creation of two tiers of Panchayats is allowed under Article 243B to the States with population of less than 20 lakhs.
